



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**R.A. No. 40/2021
in
O.A. No. 4549/2018
M.A No. 1425/2021**

This the 12th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Staff Selection Commission & Ors.

... Review Applicants

(By Advocate : Shri S.N. Verma)

Versus

Navjot Singh

... Respondent

(By Advocate : Shri Vikas Malik)

**O R D E R (ORAL)****Justice L. Narasimha Reddy, Chairman :****M.A No. 1425/2021 :**

This Application is filed with a prayer to condone the delay of 218 days in filing the RA. We heard the learned counsel for the parties and in view of the reasons mentioned therein, we condone the delay. MA is allowed.

R.A No. 40/2021 :

2. This RA is filed with a prayer to review the order dated 08.09.2020 passed in OA No.4549/2018. In the OA, the question was about the assessment of the experience of the applicants therein for being appointed to the post of Chemical Assistant. The applicants were otherwise meritorious for being selected and appointed. However, they were denied selection on the ground that their experience was not up to the required level. In OA, it was found that the applicants were not given an opportunity to explain the details of experience and to clarify the doubts raised by the respondents.

3. The only ground raised in the RA is that such an opportunity was given to the applicants in the OA. To a specific question by the Tribunal as to how and in what manner, the opportunity was given, the learned counsel for review applicant is not able to give any specific reply.

Item No.10



4. We do not find any merit in the RA and the same is accordingly dismissed. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/rk/ns/sunita/akshaya/